केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 97/GT/2026 Date: **6th November 2026**

To

Director (Technical)
Pragati Power Corporation Limited
(Pragati-III 1371 MW Power Plant) "Himadri", Corporate Office
Rajghat Power House Complex, New Delhi-110002

Subject: Petition for truing up of tariff for Pragati-III Combined Cycle Power Station, Bawana (1371.2 MW) for the period 1.4.2019 to 31.3.2024.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*

b) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

c) *With respect to the additional capital expenditure claimed by the Petitioner, the Petitioner to:*

   i. *For the works capitalised from CWIP under Regulation 25(1)(d), furnish the period of execution of each work, reasons for the delay in capitalisation after the cut-off date and package-wise reconciliation with the original scope.*

   ii. *For the bought out assets claimed under Regulation 26(1)(d), furnish supporting documents, along with item-wise details clarifying whether each item is a new asset or a replacement (with the corresponding de-capitalisation value).*

   iii. *For the Rain Water Harvesting Scheme and FGMO/ RGMO claimed under Regulation 26(1)(a), furnish supporting documents, and clarify why FGMO/ RGMO, mandated under the IEGC prior to the COD of the generating station, was not part of the original scope.*

   iv. *For the up-gradation of GT-3, furnish the test results/ report of an independent agency and the OEM recommendation, along with the de-capitalisation value of the components replaced.*

d) *Submit item wise details of actual capital spares consumed with justification, and reconcile the same with the bought out assets capitalised and the de-capitalisation of Rs.2943.10 lakh (capital spares issued) in Form-I, which has not been considered in the capital cost claimed.*

e) *Furnish Auditor certified (with UDIN) Form-S and Form-J, and provide justification for not including the addition of liability amounting Rs.135.13 lakh in 2019-20. Also provide details w.r.t reversal of liability during period 2019-24.*

f) *Auditor certified copy of Form-13, based on the actual applicable ROI without considering the adjustment towards sharing benefits on refinancing (if any), along with the Excel working in respect of interest rates considered for calculation of the Weighted Average Rate of Interest (WAROI) for each year as considered in Form-13 during the period 2019-24.*

g) *Provide the copy of agreement with Delhi Jal Board towards water charges depicting the rate of water and the quantity allocated, along with actual bills and the break-up of water charges claimed excluding electricity charges and ground rent.*

h) *Furnish documents/information towards assessment of security requirements made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.*

i) *Furnish the demand notices and proof of payment of property tax, and clarify the inclusion of ground rent of Rs.43.58 lakh per annum, under the said head.*

j) *Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents